

Central Administrative Tribunal, Principal Bench

R.A. No.76 of 2004 In
OA No.585 of 2003

New Delhi this the 8th day of March, 2004

HON'BLE MR. KULDIP SINGH, MEMBER (J)
HON'BLE MR.S.A. SINGH, MEMBER (A)

Shri Hem Chand
S/o Shri Sidi Ram
Under Secretary,
Ministry of Human Resource Development,
Department of Secondary and Higher
Education,
Shastri Bhawan,
New Delhi.

....Review Applicant

Versus

1. Union of India
Through the Secretary,
Ministry of Personnel, Public Grievances, And
Pension, Department of Personnel & Training,
North Block,
New Delhi.
2. The Director,
Department of Personnel (CS)
Lok Nayak Bhawan,
Khan Market,
New Delhi-110 003.
3. Finance Secretary,
Ministry of Finance and Company Affairs,
North Block,
New Delhi.

...Respondents

ORDER BY CIRCULATION

Hon'ble Mr. Kuldip Singh, Member (J)

The present RA No.76 of 2004 has been filed by the applicant for review of the order passed in OA No.585 of 2003 on 31.12.2003.

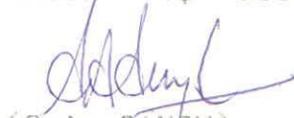
2. By filing the present RA, the applicants wants to re-argue the whole case again by filing the RA, which is not permissible. While delivering the judgment, the review applicant was duly heard because the judgment was given after hearing the parties as such the RA has no merits. No error

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apparent on the face of record has been pointed out which may call for review of the order. Further, the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22 (3) (f) (i) of the Administrative Tribunals Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed.


(S.A. SINGH)

MEMBER (A)


(KULDIP SINGH)
MEMBER (J)

'Rakesh'